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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 89/7/NCLT/AHM/2017



Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.08.2017**

Name of the Company: Punjab National Bank.
V/s.
Siddhi Vinayak Logistics Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ANIP A. GANDHI	ADVOCATE	APPLICANT PNB	
2.	Digant Kakkad	ADVOCATE	Respondent SVLL	

ORDER

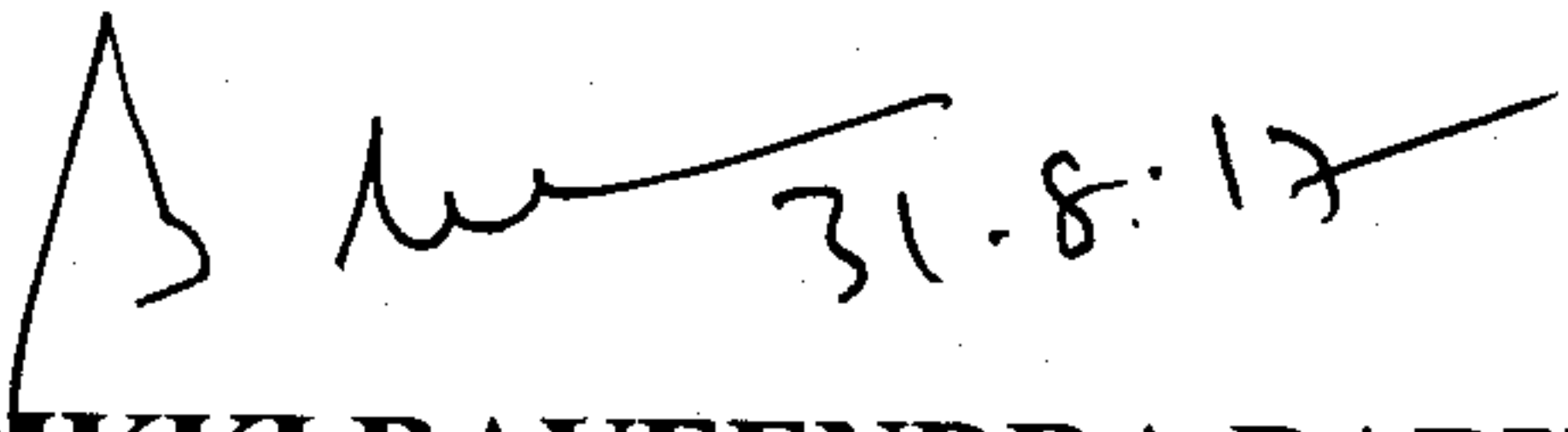
Learned Advocate Mr. Anip Gandhi present for Applicant/ Financial Creditor.
Learned Advocate Mr. Digant Kakkad i/b Yug Law Chambers present for
Respondent.

Objections filed.

It is noticed that column 7 of Part V of Form -1 has not been complied with.

Applicant Counsel who is present in Court is informed to rectify the above said
defects and it amounts to notice under proviso to section 7(5) of the code.

List the matter on 07.09.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 31st day of August, 2017.